

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6178/2021

This the 28th day of July 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



Mohd. Zafferullah Sheikh

.....Applicant

(Advocate:- Mr. C.S. Azad)

Versus

1. U.T. of J&K & ors

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that he wishes to withdraw the T.A., however, liberty may be granted to file afresh, if any cause of action arises.

2. Accordingly, the T.A. is dismissed as withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun...